

REVISED FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

**PASHUPATI DAIRIES PRIVATE LIMITED OPERATING IN MANUFACTURING OF
DAIRY PRODUCT AT SAHARANPUR, UTTAR PRADESH**

(Under sub-regulation (4A) of Regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s Pashupati Dairies Private Limited PAN - AADCP4074B CIN - U15204DL2003PTC273781
2.	Address of the registered office	F-82, 1st Floor, Shivaji Place Rajouri Garden, West Delhi, New Delhi, Delhi, India, 110027
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Village Kumhar Heda NH-73, Dehradun Road, Saharanpur, Uttar Pradesh, 247001.
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Balance Sheet for FY 2024-25 Balance Sheet for FY 2023-24 www.stalwartipe.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be downloaded from www.stalwartipe.com
10.	Last date for receipt of expression of interest	24 th December, 2025 (Wednesday)
11.	Date of issue of provisional list of prospective resolution applicants	2 nd January, 2025 (Friday)
12.	Last date for submission of objections to provisional list	7 th January, 2026 (Wednesday)
13.	Date of issue of final list of prospective resolution applicants	12 th January, 2026 (Monday)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12 th January, 2026 (Monday)
15.	Last date for submission of resolution plans	12 th February, 2026 (Thursday) by 05:00 PM Through email as well as through Hard copies to be submitted to Mr Sandeep Goel Resolution Professional Office at :- STALWART RESOLUTION PROFESSIONAL LLP SD 73, Pitampura Delhi 110034
16.	Process email id to submit Expression of Interest	cirp.pashupati@gmail.com



**CMA Sandeep Goel-
Resolution Professional**

(IBBI/IPA-003/IP-N00073/2017-18/10583)

AFA No. : AA3/10583/01/300626/301302 valid upto 30.06.2026

M/s Pashupati Dairies Private Limited (Under CIRP)

Regd. Office: SD - 73 Pitampura, New Delhi 110034

Date: 07.12.2025

Place: Delhi



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मिस कॉल 080-44418135

मेडिकल पर उपलब्ध

जोड़ों, घुटनों और ऑर्थो बर्द से राहत के लिए तेल
गहरा और लंबे समय तक असर दे

घुटनों को रिपेयर
और प्रोटेक्ट करें

आपके पैसे वापस पाने के 3 आसान चरण

1. आपके बैंक की किसी भी शाखा में जाएं, भले ही वो आपकी नियमित शाखा न हो।
2. केवाईसी दस्तावेजों (आधार, पासपोर्ट, मतदाता पहचान पत्र या ड्राइविंग लाइसेंस) के साथ फॉर्म जमा करें।
3. सत्यापन के बाद ब्याज समेत, यदि है तो, अपने पैसे वापस पाएं।

दावा न की गई संपत्ति के संबंध में आयोजित विशेष शिविरों में जाएं, जिसे देशभर के सभी ज़िलों में अक्टूबर से दिसंबर 2025 के बीच लगाए जाएंगे।

आपके दावा न किए गए पैसे के बारे में जानने के लिए

आपके बैंक की वेबसाइट पर खोजें या आरबीआई के UDGM पोर्टल (<https://udgam.rbi.org.in>) पर देखें, जिसमें फ़िलहाल 30 बैंक शामिल हैं।

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भारतीय रिज़र्व बैंक

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 TATA CAPITAL HOUSING FINANCE LTD Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013. CIN No. U67190MH2008PLC187552			
POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) (As per Appendix IV read with rule 8(i) of the Security Interest Enforcement Rules, 2002)			
Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.			
The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.			
The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.			
The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.			
Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Amount as per Demand Notice	Date of Possession
TCHHF 0737000 1001007 01	Mr. Kuldeep Kumar (as Borrower), Mr. Jaswanta Saini, Mr. Satendra Singh, Mrs. Krishana Devi Alias Krishana Wati and Krishna Traders (through its proprietor) all are (Co-borrowers)	Rs. 10,45,524 /- (Rupees Ten Lakh Four Five Thousand Five Hundred Twenty Four Only) as on 13-June-2025	04-12-2025
Description of Secured Assets/Immovable Properties: All Piece & Parcels of the land Measuring 375.17 sq. mtr. in total land of 0.22 DISMIL, a property in land bearing (Kamvi Vihar Lakshmi Nagar, Plt Bst) situated at Kharsa No. 138, 139, 140, 154, 153/274 Kamvi Vihar Lakshmi Nagar Plt Bst, situated at village Dehri Mustafabad, Paragana and District Moradabad, Uttar Pradesh- 244001- with all common amenities under sale deed Boundaries: East- House of Dharmendra & Puneet Plot, West- 14 ft. wide road, house Chandra Waji & Rajesh, North- 14ft. wide road, South- Plots Waja Sharma.			
TCHHL07370 01001054012, TCHIN07370 0100154091	Mr. Mohammad Mohtashim (Borrower), and Mrs. Shahnaz (Co-Borrower)	Rs. 13,16,057/- (Rupees Thirteen Lakh Sixteen Thousand Fifty Seven Only), outstanding as on 07.08.2025	04-12-2025
Description of Secured Assets/Immovable Properties: All piece & parcels of Residential Plot bearing Kharsa/Gatta No. 609 having an area measuring 96.25 Sq Mtr. Situated at Majia Bhadaura, Bahar Chungi, Tehsil and District Moradabad, Uttar Pradesh with all common amenities mentioned in Sale Deed. Boundaries: East – Rasta 12 Feet Wide, West – Arazi Nahid Begum, North – Rasta 10 Feet Wide, South – Digar's Plot			
TCHHF07010 0100006377	Mr. Pankaj Kumar (Borrower), and Mrs. Chandra Kala (Co-Borrower)	Rs. 11,25,817 /- (Rupees Eleven Lakh Twenty Five Thousand Eight Hundred Seventeen Only)	05-12-2025
Description of Secured Assets/Immovable Properties: All piece & parcels of Residential Plot having an area measuring 29.26 Sq Mtr which is part of Kharsa No 1237, Bihar nam Nagla, Tehsil and District Bareilly, Uttar Pradesh with all common amenities under sale deed. Boundaries: East – House of Deewan, West – House of Seller North – Rasta 8 Feet, South – Rasta 8 Feet.			
TCHHL07010 00100073205	Mr. Rashid Khan, S/o Mr. Shabbir Khan (as Borrower) and Mrs. Farhat Praveen, Wo Mr. Rashid Khan (Co-borrower)	Rs. 8,59,088 /- (Rupees Eight Lakh Fifty Nine Thousand Eighty Eight Only) is due and outstanding as on 27.10.2022	05-12-2025
Description of Secured Assets/Immovable Properties: ALL PIECE & PARCELS OF 0 BHK Residential flat bearing No. AF-1 (First Floor) Builtup on at plot no.41/2, measuring 54.34 sq. mtrs., comprised in Kharsa no – 157, situated at Jagatpur Lal Begum, Pashupal Vihar, Al Anif Tower, District Bareilly- 243001 Uttar Pradesh, with all common amenities mentioned in Sale Deed. Bounded as: East – Flat N.o.F2, West- House of other-wide North – House of other, South – Corridor.			
Date: - 07/12/2025		Sd/- Authorised Office Place: - Bareilly/Moradabad(Uttar Pradesh) For Tata Capital Housing Finance Limited	



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REVISED FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
PASHUPATI DAIRIES PRIVATE LIMITED

Operating In Manufacturing Of Dairy Product At Saharanpur, Uttar Pradesh
(Under sub-regulation (4A) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s Pashupati Dairies Private Limited PAN - AADCP4074B CIN - U15204DL2003PTC273781
2. Address of the registered office	F-82, 1st Floor, Shivaji Place Rajouri Garden, West Delhi, New Delhi, Delhi, India, 110027
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Village Kumhar Heda NH-73, Dehradun Road, Saharanpur, Uttar Pradesh, 247001.
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years; lists of creditors are available at URL:	Balance Sheet for FY 2024-25 Balance Sheet for FY 2023-24 www.stalwartipr.com .
9. Eligibility for resolution applicants under section 25(2)(ii) of the Code is available at URL:	Details can be downloaded from www.stalwartipr.com .
10. Last date for receipt of expression of interest	24 th December, 2025 (Wednesday)
11. Date of issue of provisional list of prospective resolution applicants	2 nd January, 2025 (Friday)
12. Last date for submission of objections to provisional list	7 th January, 2026 (Wednesday)
13. Last date for submission of objections to resolution applicants	12 th January, 2026 (Monday)
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12 th January, 2026 (Monday)
15. Last date for submission of resolution plans	12 th February, 2026 (Thursday) by 05:00 PM Through email as well as through Hard copies to be submitted to Mr Sandeep Goel Resolution Professional Office at :- STALWART RESOLUTION PROFESSIONAL LLP SD 73, Pitampur, New Delhi 110034 cirp.pashupati@gmail.com
16. Process email id to submit Expression of Interest	

CMA Sandeep Goel
Resolution Professional
(IBBI/IPA-003/IP-N00073/2017-18/10583)
AFA No.: AA3/10583/01/300626/301302 valid upto 30.06.2026
M/s Pashupati Dairies Private Limited (Under CIRP)
Regd. Office: SD - 73 Pitampur, New Delhi 110034

जॉइंट ब्रिफिंग
Bank of India


ZONAL OFFICE, GHAZIABAD ZONE,
Address: 32-B, Sector-62, NOIDA-201307

APPENDIX-IV [See rule-8(1)] Possession notice (For Immovable property)

Whereas, the undersigned being the authorized officer of the Bank of India-Sikandrabad Branch under the Securitization and Reconstruction Financial Assets and Enforcement of security Interest (Act), 2002 (54 of 2002) and in exercise of powers conferred under section 13 (2) read with (clause 3) of the security interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 16.07.2025 calling upon the borrower- **Mr. Maneesh S/O HariChand and Mrs. Sonia W/O Maneesh** both residing Flat no 4G 02 Tower 6 Panchsheel, Primerose Ghaziabad, UP-1001(Residential Address), Flat no. J-6,Khasra no. 1455 and 1462,1st floor, Balaji Enclave, Vill- Rahishpur,Pargana- Dasna, Tehsil & Distt- Ghaziabad UP-201002(Property Address)to repay the amount mentioned in the demand notice being **Rs. 25,26,349.23 (Rupees Twenty Five Lakhs Twenty Six Thousand Three Hundred Forty Nine and Paise Twenty Three)**as on 16.07.2025 with further interest, costs, expenses and other incidental charge etc. thereon within 60 days from the date of the said notice.

The Borrower / Guarantors having failed to repay the amount, notice is hereby given to the Borrower / Guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Sub Sec. (4) of section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this **3rd day of December 2025.**

The Borrower / Guarantors in particular and the public in general is hereby cautioned not to deal with said Property and any dealings with the property will be subject to the charge of the **Bank Of India, Sikandrabad Branch, Sikandrabad Industrial Area, G.T. Road, opp. Roadways Bus Stand, UP-203205** for an amount of Rs.25,26,349.23(**Rupees Twenty five Lakhs Twenty Six Thousand Three Hundred Forty Nine and Paise Twenty Three**)as on 16.07.2025 with further interest, costs, penses and other incidental charge etc. thereon.

The borrower's attention is invited to provisions of sub-Section (8) of section 13 of the Act, in respect of time available, to redeem the secured sets.]

DESCRIPTION OF THE IMMOVABLE PROPERTY

The Part and parcel of freehold Residential flat situated at Flat no. 3,Khasra no. 1455 and 1462,1st Floor, Balaji Enclave, Vill-hishpur,Pargana- Dasna, Tehsil & Distt- Ghaziabad UP-201002 measuring 73.00sq.mtr jointly in the name of Mr.Maneesh S/O Hari Chand and Mrs. Sonia W/O Maneesh. Boundary –As per Deed –North : Plot No.-J-5, South : Plot No.-J-7, East : Plot of another owner, West : Plot No.-J-6, Width : 25ft wide

Date : 03-12-2025, Place: Bulandshahr AUTHORIZED OFFICER, BANK OF INDIA

Date: 07.12.2025
Place: Delhi

	FORM NO. 5	
	THE DEBTS RECOVERY TRIBUNAL	
600/1 University Road Near Hanuman Setu Mandir, Lucknow 226007		
(Area of Jurisdiction, Part of Uttar Pradesh)		
Summons For Filing Reply & Appearance By Publication		
O.A. No. 467/2025	Date: 20.11.2025	
(Summon To the Defendants under Section 19 (3) of the Recovery of Debts and Bankruptcy Act 1993 read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure Rules 1993)		
Original Application No. 467 of 2025		
AXIS BANK LTD.	VERSUS	APPLICANT
M/S KARGIL ENTERPRISES & ANOTHER		DEFENDANTS
To,		
1. M/s Kargil Enterprises through its proprietor Tanzeem Ahmad		
Address: Mohalla Bhoorey Khan near Baley Mian Ki Mazar, Court road Pilibhit, UP 262001.		
2. Shri Tanzeem Ahmad S/o Rafiq Ahmad R/o H. No. 79, Sher Mohammad Pilibhit UP-262001		
In the above noted application, you are required to file reply in Paper Book form in Two sets along with documents and affidavit (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on <u>26.02.2026 at 10.30 A.M.</u> failing which the application shall be heard and decided in your absence.		
		Registrar
		Debts Recovery Tribunal
		Lucknow

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REVISED FORM G INVITATION FOR EXPRESSION OF INTEREST FOR PASHUPATI DAIRIES PRIVATE LIMITED Operating In Manufacturing Of Dairy Product At Saharanpur, Uttar Pradesh (Under sub-regulation (4A) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/LLP No.	M/s Pashupati Dairies Private Limited PAN - AADQ4674B CIN - U52040DL2003PTC273761
2. Address of the registered office	F-82, 1st Floor, Shivalpi Place Rajouri Garden, West Delhi, New Delhi, Delhi, India, 110027
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Village Kumhar Heda NH-73, Dehradun Road, Saharanpur, Uttar Pradesh, 247001.
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in financial year	NA
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Balance Sheet for FY 2024-25 Balance Sheet for FY 2023-24 www.stalwartipce.com
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16. Process email id to submit Expression of Interest	

 Bank of India बैंक ऑफ इंडिया Bank of India	ZONAL OFFICE, GHAZIABAD ZONE, Address: 32-B, Sector-62, NOIDA-201307
APPENDIX-IV [See rule-8(1)] Possession notice (For Immovable property)	
Whereas, the undersigned being the authorized officer of the Bank Of India- Sikandrabad Branch under the Securitization and Reconstruction & Financial assets and Enforcement of security Interest (Act), 2002 (54 of 2002) and in exercise of powers conferred under section 13 (2) read with rule 3) of the security interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 16.07.2025 calling upon the borrower- Mr. Maneesh S/O HariChand and Mrs. Sonia W/O Maneesh both residing at Flat no 4G 02 Tower 6 Panchsheel, Primerose Ghaziabad, UP-201001(Residential Address) Flat no. J-6,Khasra no. 1455 and 1462,1st floor, Balaji Enclave, Vill- Rahishpur,Pargana- Dasna, Tehsil & Distt- Ghaziabad UP-201002(Property Address)to repay the amount mentioned in the demand notice being Rs. 25,26,349.23 (Rupees Twenty Five Lakhs Twenty Six Thousand Three Hundred Forty Nine and Paise Twenty Three)as on 16.07.2025 with further interest, costs, expenses and other incidental charge etc. thereon within 60 days from the date of the said notice. The Borrower / Guarantors having failed to repay the amount, notice is hereby given to the Borrower / Guarantors and the public in general that he undersigned has taken possession of the property described herein after in exercise of powers conferred on him / her under Sub Sec. (4) of section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this 3rd day of December 2025. The Borrower / Guarantors in particular and the public in general is hereby cautioned not to deal with said Property and any dealings with the property will be subject to the charge of the Bank Of India, Sikandrabad Branch, Sikandrabad Industrial Area, G.T. Road, opp. Roadways Bus stand, UP-203205 for an amount of Rs.25,26,349.23(Rupees Twenty five Lakhs Twenty Six Thousand Three Hundred Forty Nine and Paise Twenty Three)as on 16.07.2025 with further interest, costs, expenses and other incidental charge etc. thereon. The borrower's attention is invited to provisions of sub-Section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]	
DESCRIPTION OF THE IMMOVABLE PROPERTY	
All the Part and parcel of freehold Residential flat situated at Flat no. J-6,Khasra no. 1455 and 1462,1st Floor, Balaji Enclave, Vill- Rahishpur,Pargana- Dasna, Tehsil & Distt- Ghaziabad UP-201002 measuring 73.00sq.mtr jointly in the name of Mr. Maneesh S/O HariChand and Mrs. Sonia W/O Maneesh. Boundary –As per Deed –North : Plot No.-J-5, South : Plot No.-J-7, East : Plot of another owner, West Rasta 35ft wide	
Date: 03-12-2025, Place: Bulandshahr AUTHORIZED OFFICER, BANK OF INDIA	

	FORM NO. 5 THE DEBTS RECOVERY TRIBUNAL 600/1 University Road Near Hanuman Setu Mandir, Lucknow 226007 (Area of Jurisdiction, Part of Uttar Pradesh)
Summons For Filing Reply & Appearance By Publication	
O.A. No. 467/2025	Date: 20.11.2025
(Summon To the Defendants under Section 19 (3) of the Recovery of Debts and Bankruptcy Act 1993 read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure Rules 1993)	
Original Application No. 467 of 2025	
AXIS BANK LTD.	APPLICANT
M/S KARGIL ENTERPRISES & ANOTHER	DEFENDANTS
To, 1. M/s Kargil Enterprises through its proprietor Tanzeem Ahmad Address: Mohalla Bhoorey Khan near Baley Mian ki Mazar, Court road Pilibhit, UP 262001. 2. Shri Tanzeem Ahmad S/o Rafiq Ahmad R/o H. No. 79, Sher Mohammad Pilibhit UP-262001	
In the above noted application, you are required to file reply in Paper Book form in Two sets with documents and affidavit (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on 26.02.2026 at 10.30 A.M. failing which the application shall be heard and decided in your absence.	
Registrar Debts Recovery Tribunal Lucknow	

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